

SHRI A. B. VAJPAYEE: May I submit that before the discussion starts, we must know whether the Government of India had submitted any memorandum and if they had submitted, then the contents of the memorandum. How can we discuss things without knowing the views of the Government of India on such a vital *ma*.

MR. CHAIRMAN: Do you know something about it?

SHRIMATI LAKSHMI MENON: I have been asked to lay these papers on the Table of the House, *viz.*, the Colombo Conference Proposals and the Clarifications given by the three visiting delegations.

SHRI BHUPESH GUPTA (West Bengal): As far as the Government of India is concerned, we presume that when the discussion starts the Prime Minister will make his speech and the views of the Government in the light of whatever is at their disposal will be communicated to the House in the course of the speech. Is that so?

MR. CHAIRMAN: I think the matter is quite clear. Papers have been laid on the Table of the House. You should devote your thought and attention to these papers and you should be ready for discussion and eliciting information. There is enough information.

PROF. M B. LAL: I wish to submit that before we discuss the matter all relevant papers must be placed before this House so that it may be possible for us to discuss them in the light of those papers;

MR. CHAIRMAN: I think the Government say that the relevant papers have been submitted and the suggestions that you are making are noted by the Minister. They will be communicated to the Prime Minister. If any other information has to be given, it will be laid on the Table of the House?

to you in the course of the speech.

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): We should also be supplied with copies of maps of all the places. They will come up for discussion.

MR. CHAIRMAN: Maps have been supplied.

THE INDIAN TELEGRAPH (THIRTEENTH AMENDMENT) RULES, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI B. BHAGA-VATI): Sir, I beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy of the Ministry of Transport and Communications (Posts and Telegraphs Board) Notification G.S.R. No. 1676, dated the 28th November, 1962, publishing the Indian Telegraph (Thirteenth Amendment) Rules, 1962. [Placed in Library. See No. LT-672/63].

NOTIFICATIONS UNDER THE MOTOR VEHICLES ACT, 1939

THE MINISTER OF SHIPPING IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, issued by the Chief Commissioner, Delhi: —

(i) Notification No. F. 12/68/61-Tr., dated the 5th September, 1962, publishing the Delhi Motor Vehicles (15th Amendment) Rules, 1962

(ii) Notification No. F. 12/90/62-PR(T), dated the 19th October, 1962, publishing the Delhi Motor Vehicles (8th Amendment) Rules, 1962.

[Placed in Library. See No. LT-683/63 for (i) and (ii)].